

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.465/2002.

Wednesday this the 3rd day of July 2002.
CORAM:

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

C.S.Vinosh,
S/o late C.K.Sankarankutty,
Chittoor House, Thanniam Village,
Peringottukara (P.O.),
Thrissur District.

Applicant

(By Advocate Shri K.N.Padmakumar)

Vs.

1. The Superintending Archaeologist,
Archaeological Survey of India,
Thrissur Circle,
Aranattukara, Thrissur 680 618.
2. The Director General,
Archaeological Survey of India,
Janpath, New Delhi.
3. Union of India, represented by
Secretary to the Government of India,
Department of Archaeological Survey,
Central Secretariat,
New Delhi.

Respondents

(By Advocate Shri M.Rajeev, ACGSC)

The application having been heard on 3rd July 2002
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

This application is filed by Shri C.S.Vinosh, Son of late C.K.Sankarankutty, who died in harness on 24.5.1999 while serving as Monument Attendant in the office of the first respondent. The applicant's grievance is that a representation for employment assistance on compassionate grounds made by him on 13.9.99 was not responded to. Subsequently, A-1 representation dated 21.8.2001 is said to have been forwarded by the applicant to the first respondent. Even that, according to him, has fallen on

deaf ears. Hence this application. Applicant seeks the following reliefs:

- 1) Declaration that the applicant is entitled to be considered for appointment on compassionate grounds and a direction to the respondents to act accordingly.
- 2) Direction to the respondents to consider and take a final decision on the application for compassionate appointment dated 13.9.99.
- 3) Direction to the respondents to consider and dispose of A-1 representation.

2. When the matter came up for admission, Mr.Rajeev, Additional Central Government Standing Counsel took notice for the respondents. Mr.Padmakumar appeared for the applicant. Learned counsel on both sides agree that, if a representation had in fact been filed on 13.9.99, the respondents could certainly be directed to consider the same and take appropriate action by means of a proper and speaking reply to the applicant.

3. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the respondents to dispose of the applicant's request for compassionate appointment dated 13.9.99 if such a request was actually made and take appropriate action in the matter of giving him compassionate appointment after considering the facts and circumstances of the case.

4. Respondents are further directed to communicate their decision to the applicant by way of speaking order within a period of two months from the date of receipt of copy of this order. No costs.

Dated the 3rd July, 2002.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

APPENDIX

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Applicant's Annexure:

A-1: True copy of representation of applicant to 1st respondent dated 21.8.2001.*****

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